

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

Original Application No. 491 of 2007

Tuesday, this the 18<sup>th</sup> day of March, 2008

C O R A M :

HON'BLE MR. JUSTICE M. RAMACHANDRAN, VICE CHAIRMAN

M. Wilson,  
S/o. Muthian,  
Ex-Casual Labourer, Southern Railway,  
Trivandrum Division,  
Residing at : Kuruthalivila Veedu,  
AMSI, Thangapattanam,  
Kanyakumari District.

... Applicant.

(By Advocate Mr. T.C.G. Swamy)

v e r s u s

1. Union of India represented by  
The General Manager, Southern Railway,  
Headquarters Office, Park Town P.O.,  
Chennai – 3
2. The Divisional Railway Manager,  
Southern Railway, Trivandrum Division,  
Trivandrum.
3. The Senior Divisional Personnel Officer,  
Southern Railway, Trivandrum Division,  
Trivandrum.

... Respondents.

(By Advocate Mr. Thomas Mathew Nellimoottil)

The Original Application having been heard on 18.3.08, this Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. JUSTICE M. RAMACHANDRAN, VICE CHAIRMAN

Parties were heard. In the matter of entitlement for regularisation, the parties agreed that the issues have been covered by the judgement of Honble High Court in Writ Petition (C) No. 21777 of 2007 dated 29.11.2007 and few other judgements on the subject.

2. The crucial issue is whether the concerned applicant is having minimum service of 360 days at his credit. As a matter of fact, if he has more than 360 days of service to his credit, upper age limit will not be considered as a factor disentitling him to get the benefit otherwise due. Therefore, it is submitted by the learned counsel for the respondents that if a representation and substantive documents is made available, the claim would be considered within three months from the date of receipt of a copy of representation if he makes it within 14 days from today.
3. Needless to say that the consideration as above has to be made in the light of the judgements referred to above.
4. With these directions, the Original Application is disposed of.

(Dated, the 18<sup>th</sup> March, 2008)



(JUSTICE M. RAMACHANDRAN)  
VICE CHAIRMAN

cvr.